

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 242 of 2020

IN THE MATTER OF:

LC Core Opportunities Fund ...Appellant

Versus

Cerestra Advisors Pvt. Ltd. & Anr. ...Respondents

With

Company Appeal (AT) (Insolvency) No. 243 of 2020

IN THE MATTER OF:

LC Core Opportunities Fund ...Appellant

Versus

Cerestra Advisors Pvt. Ltd. & Anr. ...Respondents

Present

For Appellant: Mr. Ramji Srinivasan, Senior Advocate with Mr. Vaibhav Mishra, Mr. Rishab Kapoor and Mr. Shikhar Singh, Advocates.

For Respondents: Mr. Arun Kathpalia, Senior Advocate with Mr. Bhargav, Mr. Kartikeya Asthana, Advocates for Respondent No.1.

ORDER

04.03.2020 Learned Counsel for the Appellant submits that the parties have reached settlement and the Appellant will be handing over the draft in course of the day.

In the circumstances, we allow the parties to reach settlement and handover the draft and bring it to the notice of this Appellate Tribunal by the next date. However, on receipt of the draft, the Respondents will not encash the same without prior permission of this Appellate Tribunal.

Post the case for order on **12th March, 2020**.

Interim order to continue till next date.

[Justice S.J Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member(Judicial)